BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1003/2024

IN THE MATTER OF:

MR. ASHOK KUMAR AND ANR

S/O LATE SH DHARAM SINGH ……APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH ……..RESPONDENT(s)

WITH

ORIGINAL APPLICATION NO. 1373/2024

NEWS ITEM TITLED "HOW SAND MINERS LAID ROAD ACROSS YAMUNA BETWEEN DELHI AND GHAZIABAD" APPEARING IN THE TIMES OF INDIA DATED 30.11.2024

WITH

ORIGINAL APPLICATION NO. 724/2023

BITTU …….APPLICANT

VERSUS

STATE OF U.P. & ORS. ……..RESPONDENTS

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	FURTHER AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 23.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL	
	ANNEXURES	
2.	COPY OF THE LETTER DT. 11.08.2025 ANNEXED HEREWITH AS ANNEXURE A-1	
3.	COPIES OF SCREENSHOTS OF THE DATA UPLOADED ANNEXED HEREWITH AS ANNEXURE A-2	
4.	COPY OF THE NOTICE DT. 04.08.2025 ANNEXED HEREWITH AS ANNEXURE A-3	
5.	COPY OF THE LETTER DT. 06.08.2025 ANNEXED HEREWITH AS ANNEXURE A-4	
6.	COPIES OF THE LETTERS DT. 07.07.2025, 16.07.2025 AND 17.07.2025 ANNEXED HEREWITH AS ANNEXURE A-5	
7.	COPIES OF THE LETTER DT. 12.08.2025 AND MEETING AGENDA ANNEXED HEREWITH AS ANNEXURE A-6	
8.	COPY OF THE MINUTES OF MEETING ANNEXED HEREWITH AS ANNEXURE A-7	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
Ph: 9639286572

DATE: 21.08.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 1003/2024

IN THE MATTER OF:

MR. ASHOK KUMAR AND ANR

S/O LATE SH DHARAM SINGH .....APPLICANT(s)

VERSUS

STATE OF UTTAR PRADESH .....RESPONDENT(s)

WITH

ORIGINAL APPLICATION NO. 1373/2024

NEWS ITEM TITLED "HOW SAND MINERS LAID ROAD ACROSS YAMUNA BETWEEN DELHI AND GHAZIABAD" APPEARING IN THE TIMES OF INDIA DATED 30.11.2024

WITH

ORIGINAL APPLICATION NO. 724/2023

BITTU .....APPLICANT

VERSUS

STATE OF U.P. & ORS. .....RESPONDENTS

FURTHER AFFIDAVIT ON BEHALF OF DISTRICT MAGISTRATE, GHAZIABAD IN COMPLIANCE OF THE ORDER DT. 23.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Ravindra kumar Mander, aged about 36 years, S/o C. L. Meena, presently posted as District Magistrate, Ghaziabad, do hereby solemnly affirm and state as under:-

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the applicants have alleged that M/s New Panthar Security Guard Service (herein referred to as the "Project Proponent") has got a mining permit/lease for sand mining at Yamuna riverbed i.e. Gata No. 303 mi, 313 mi, 290 mi, 301mi, 303mi, 304 mi, 314

mi, 297 mi, 298 mi, 302 mi, 311 mi, 312 mi, 313 mi & 314 mi situated at Khand No. 02, Village-Panchayat, Tehsil-Loni, Ghaziabad, UP.

4. That the above captioned matter was last listed for hearing on 23.07.2025, wherein the Hon'ble Tribunal directed as under:

"18. We have logged in the website of District Administration, Ghaziabad through the link provided in status report filed by the District Magistrate at Page-1304 of the paper book and we find that all relevant information as directed by this Tribunal has not been provided on the website.

19. The District Magistrate, Ghaziabad is directed to file additional affidavit clarifying the factual position with respect to the compliance with the order passed by this Tribunal and also filling copies of the screenshots in support of compliance so made. The District Magistrate, Ghaziabad is also directed to give his response in the additional affidavit regarding transportation of mined material by respondents no. 5 and 6 through GPS fitted vehicles in compliance with order passed by this Tribunal alongwith copies of the documents in support thereof.

20. Affidavit may be filed by the District Magistrate, Ghaziabad and additional response may be filed by respondents no. 5 and 6 as directed above within three weeks."

NOTARY P. K. SHARMA GHAZIABAD Reg. No. 3062 GOVT. OF INDIA

II. COMPLIANCE REGARDING UPLOADING OF INFORMATION ON THE OFFICIAL WEBSITE

5. In compliance with the abovementioned directions of the Hon'ble Tribunal, a letter dated 11.08.2025 was written by the Additional District Magistrate (F/R), Ghaziabad to the District Informatics Officer, requesting the uploading of information about mining leases approved and operational in District Ghaziabad on the official website.

   A Copy of the letter dt. 11.08.2025 has been annexed herewith as **ANNEXURE A-1.**

6. That pursuant to the said letter and in line with the EMGSM-2020, all relevant information about mining in district Ghaziabad including ***lease area, geo-coordinates of lease area, transport routes, permitted capacity, regulatory conditions for operation such as Environmental Clearance, Consent to Operate and Mining Plan*** of active leases has been duly uploaded on the district website. The link of the said data is as under:-

   https://ghaziabad.nic.in/en/notice_category/announcements/

   The information so uploaded are highlighted in tabular form below for the kind perusal of this Hon'ble Tribunal.

S. No.	TOPIC	Page No. of the uploaded file
1.	**List along with details** of existing and upcoming mining leases/permit in the district.	1
2.	**Environment Clearance** granted to New Panther Security Guard Services Prop. Shri Bani Singh for lease operational in village Pachayera-II.	2-9
3.	**Consent To Operate** granted to New Panther Security Guard Services Prop. Shri Bani Singh for lease operational in village Pachayera-II.	10-14
4.	**Approved mining plan** in favour of New Panther Security Guard Services Prop. Shri Bani Singh for lease operational in village Pachayera-II.	15-73
5.	**Environment Clearance** granted to Nirmal Sand and Infra Pvt. Ltd. Prop. Shri Jasbir Singh for permit operational in village Nauraspur.	74-91
6.	**Consent To Operate** granted to Nirmal Sand and Infra Pvt. Ltd. Prop. Shri Jasbir Singh for permit operational in village Nauraspur.	92-96

NOTARY P.K. SHARMA GHAZIABAD Reg. No.-3062 GOVT. OF INDIA

7.	**Approved mining plan** in favour of Nirmal Sand and Infra Pvt. Ltd. Prop. Shri Jasbir Singh for permit operational in village Nauraspur.	97-152
8.	**Route Maps** of all the four areas as per District Survey Report.	153-156

Copies of screenshots of the data uploaded has been annexed herewith as **ANNEXURE A-2.**

III. COMPLIANCE REGARDING TRANSPORTATION OF MINED MATERIAL BY RESPONDENTS NO. 5 AND 6 THROUGH GPS FITTED VEHICLES

7. That this Hon'ble Tribunal vide order dt. 30.04.2025 allowed the project proponent to carry out further mining subject to the condition that project proponent shall comply with the EC & CTO conditions and only use GPS fitted vehicles for transportation of mined material.

8. That a notice dated 04.08.2025 was issued by the Mines Officer, Ghaziabad to the Project Proponent, highlighting that no documents were furnished with respect to the transportation of mined material through GPS-fitted vehicles. In response thereto, the Project Proponent, vide letter dated 06.08.2025, submitted a list of 200 vehicles which were loaded from the

NOTARY P. K. SHARMA GHAZIABAD Reg. No. 3062 GOVT. OF INDIA

mine site during the months of May and June, 2025, stating that GPS devices had been installed and were active in all such vehicles. Along with the said list, screenshots of the user panel of the GPS tracker application, as accessed by the respective vehicle owners, were also annexed for reference.

A Copy of the notice dt. 04.08.2025 has been annexed herewith as **ANNEXURE A-3.**

A Copy of the letter dt. 06.08.2025 has been annexed herewith as **ANNEXURE A-4.**

9. It is germane to mention here that Mining department currently uses **RFID based MINETAG system** to track movement of vehicle that exits the Lease area and passes through any of the AI based CHECKGATES installed at various locations in the state. However, for continuous monitoring of the vehicle, SATELLITE based GPS system is required which is currently at the implementations stage at Directorate of Geology and Mining, Lucknow level and not fully operational.

10. That the GPS system that are currently installed on transporting vehicles can only be accessed by the owner of those vehicles who are mostly third-party transporters distinct from the leaseholder.

NOTARY P. K. SHARMA GHAZIABAD Reg. No.-3062 GOVT. OF INDIA

11. Since, the lease sites are not operational currently due to prohibition on mining activity during monsoon period, future compliance with Hon'ble Tribunal's directions will be ensured by physical verification of GPS device while entry and exit of the vehicle at the lease site.

IV. COORDINATION MEETING WITH DELHI

12. That a letter dt. 07.07.2025 was written by Hon'ble Chief Minister of Delhi to Hon'ble Chief Minister of Uttar Pradesh highlighting the issue of *illegal sand mining* in Yamuna flood plain in the Delhi-UP border areas as well as need for *regulatory enforcement and inter-state co-ordination* between the boundary districts of Delhi and UP. That taking cognizance of the same and the directions of the Hon'ble Tribunal vide order dated 30.04.2025, a letter dated 16.07.2025 was written by Additional Chief Secretary, Chief Minister, UP Government and letter dated 17.07.2025 was written by Secretary, Department of Geology & Mining, Uttar Pradesh to the Deponent with instructions to take necessary action with respect to the issues highlighted above.

Copies of the letters dt. 07.07.2025, 16.07.2025 and 17.07.2025 have been annexed herewith as **ANNEXURE A-5.**

13. That further a letter dt. 12.08.2025 was written by the Deponent to:

- District Magistrate, North East, Delhi.

NOTARY P.K. SHARMA GHAZIABAD Reg. No.-3062 GOVT. OF INDIA

- District Magistrate, North Delhi.
- District Magistrate, Gautam Buddha Nagar.
- District Magistrate, Baghpat.
- Superintendent of Police, Baghpat.
- Deputy Commissioner of Police, Noida.
- Deputy Commissioner of Police, Greater Noida.
- Deputy Commissioner of Police, North East, Delhi
- Deputy Commissioner of Police, North, Delhi.
- Deputy Commissioner of Police, Rural.

Regarding participation in the meeting scheduled on 13.08.2025 to take effective action to curb illegal mining/transportation in the border area of the Uttar Pradesh- Delhi. That accordingly, a meeting was held on 13.08.2025 consisting of District Magistrate Ghaziabad, Additional District Magistrate (Finance/ Revenue), Ghaziabad, Mines Officer of District Ghaziabad, Gautam Budhha Nagar and Baghpat from UP side and District Magistrate, North Delhi, Additional District Magistrate, North Delhi and SDM, Alipur, North Delhi from Delhi side along with members of Police of the concerned areas. Key agenda during the said meeting are as under: -

a. **Creation of *inter-state Joint Task force* on the lines of District Level Task Force for joint action if any illegal mining is detected.**

NOTARY P. K. SHARMA GHAZIABAD Reg. No.:3062 GOVT. OF INDIA

b. **Nominating members from the local administration of both sides for quick communication and prompt action.**

c. **Taking action under relevant mining laws as well as Hon'ble court guidelines against illegal miners & transporters.**

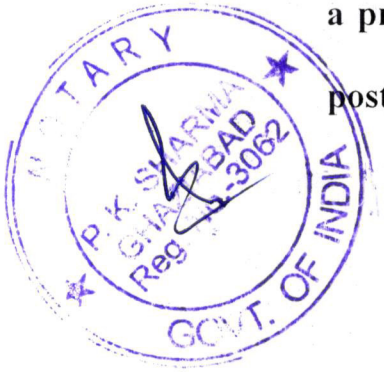
d. **Taking action against landholders on whose land illegal sand mining has taken place to create deterrence.**

Copies of the letter dt. 12.08.2025 and meeting agenda has been annexed herewith as **ANNEXURE A-6.**

14. That post deliberation over the issues highlighted in the agenda, following key points were agreed upon during the meeting held on 18.08.2025: -

a. **To establish a communication plan between the concerned officers of both the states so as to ensure prompt action against illegal mining on Yamuna riverbed.**

b. **With respect to Joint Inter-state demarcation, Mines officer Baghpat, SDM Baghpat/ Badaut/ Khekra, SDM Loni from UP side and SDM Karawal Nagar, Yamuna Nagar, and Seelampur from Delhi side will meet within 02 weeks with all the relevant boundary related documents and conduct a table top exercise as a precursor to the said demarcation proposed to be conducted post receding the water level in Yamuna River.**



c. **To constitute a Joint Inter-State Task Force and take action against illegal mining.**

d. **To conduct regular meetings between officials of both the states to prevent illegal sand mining in Yamuna River.**

A Copy of the minutes of meeting have been annexed herewith as **ANNEXURE A-7.**

15. Hence it is clear from the above made submission that in the district of Ghaziabad, the district administration is taking both preventive as well as punitive measures to curb the menace of illegal sand mining.

16. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

17. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

NOTARY P.K. SHARMA GHAZIABAD Reg No. 3062 GOVT. OF INDIA

DEPONENT

VERIFICATION

Verified at Ghaziabad on this 21st day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 17 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY P.K. SHARMA GHAZIABAD Reg. No.-3062 GOVT. OF INDIA

ATTESTED
No. 9 Dated 21-8-25
Certified that Documents Affidavite Shri Harinder Kumar Mandar
Identified By Shri
P.K. Sharma
Advocate
Notary Ghaziabad
(GOVT. OF INDIA) 21-8-25

ANNEXURE A-1

कार्यालय जिलाधिकारी, गाजियाबाद
(खनिज अनुभाग)

पत्रांकः 483 /ख0अनु0–गाजि0/2025–26 दिनांकः 11 /08/2025

जिला सूचना विज्ञान अधिकारी,
जनपद – गाजियाबाद।

विषयः– **जनपद गाजियाबाद के तहसील लोनी में स्वीकृत एवं संचालित बालू खनन अनुज्ञा पत्र/बालू खनन पट्टे का विवरण जनपदीय वेबसाईट पर अपलोड करने के सम्बन्ध में।**

महोदय,

कृपया उपर्युक्त विषयक अवगत कराना है कि मा0 न्यायालय एन0जी0टी0, नई दिल्ली में योजित ओ0ए0 सं0 1003/2024 श्री अशोक कुमार व अन्य बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 23.07.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके बिन्दू सं0 11 पर निम्नवत् आदेश दिये गये है :–

"11. The District Magistrate, Ghaziabad was directed to ensure Compliance with SSMG, 2016 and EMGSM, 2020 in the District particularly regarding uploading of the information about mining in the District on the website of the District Administration and also taking of measures for prevention of illegal mining including surprise visits by the District Level Tasks Force and to ensure that no illegal mining or mining in violation of environmental norms is carried out in the mining lease sites and also adjoining area."

अतः मा0 न्यायालय के उपरोक्त आदेश के अनुपालन में जनपद गाजियाबाद के तहसील लोनी में स्वीकृत एवं संचालित बालू खनन अनुज्ञा पत्र/बालू खनन पट्टों को विवरण इस पत्र के साथ संलग्न कर इस आशय से प्रेषित कि उक्त विवरण को जनपदीय वेबसाईट Ghaziabad.nic.in पर अपलोड कराना सुनिश्चित करें।

11/8/25

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।

प्रतिलिपिः– जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

अपरजिलाधिकारी (वि0/रा0)
गाजियाबाद।

ANNEXURE A-2

A-2

ghaziabad.nic.in/notice/गाजियाबाद-के-तहसील-लोनी-म/

Apps | Indraprastha Gas Li... | Google | Ghaziabad District... | Filmypur 2019 Bolly... | Inbox - rodgm.gzb... | Unicode (Mang) T... | ple Interest Calc... | Type in Hindi | Easy... | Adobe Acrobat | Inbox - minesofficer... | Frido Ultimate | arks

उत्तर प्रदेश सरकार | GOVERNMENT OF UTTAR PRADESH

गाजियाबाद
GHAZIABAD

Digital India
Power To Empower

मुख्य पृष्ठ | जनपद एक दृष्टि में | चिक्षा निर्वाचन कार्यालय | ई-ऑफिस 2024 | निर्देशिका | नागरिक सेवाएं | योजनाएं | विभाग | पर्यटन | मीडिया गैलरी | और

मुख्य पृष्ठ / नोटिस / योजनाएँ / गाजियाबाद के तहसील लोनी मे स्वीकृत एवं संचालित बालू खनन अनुज्ञा पत्र / बालू खनन पट्टे का विवरण

गाजियाबाद के तहसील लोनी मे स्वीकृत एवं संचालित बालू खनन अनुज्ञा पत्र / बालू खनन पट्टे का विवरण

गाजियाबाद के तहसील लोनी मे स्वीकृत एवं संचालित बालू खनन अनुज्ञा पत्र / बालू खनन पट्टे का विवरण

शीर्षक	विवरण	Start Date	End Date	फ़ाइल
गाजियाबाद के तहसील लोनी मे स्वीकृत एवं संचालित बालू खनन अनुज्ञा पत्र / बालू खनन पट्टे का विवरण	कार्यालय जिलाधिकारी गाजियाबाद (खनिज अनुभाग) गाजियाबाद के तहसील लोनी मे स्वीकृत एवं संचालित बालू खनन अनुज्ञा पत्र / बालू खनन पट्टे का विवरण।	13/08/2025	01/12/2025	देखें (8 MB)

Type here to search | 34°C Haze | ENG IN | 5:12 PM 8/18/2025

A-2

LIST OF MINING LEASES IN THE DISTRICT WITH LOCATION, AREA AND PERIOD OF VALIDITY

S.No.	River	Tehsil	Location	Gata No./Khand No.	Area In Ha.		Coordinates		Mineral to be mined/ yr. quantity	Period/ Validate	Present Condition	Lease/Permit Holder
1	Yamuna	Loni	Village Pachayara (Khand-1) Ghaziabad	8मि0, 9मि0, 10मि0, 11मि0, 12 मि0, 13मि0, 17मि0, 18, 19, 20मि0, 21मि0, 22मि0, 25मि0, 26मि0, 27मि0, 30मि0, 37मि0, 38मि0, 39मि0, 40मि0, 41मि0, 53मि0, 54मि0, 55मि0, 56मि0, 57मि0, 237मि0, 238मि0, 239मि0, 240मि0	16.183	A	28^0 48' 33.35"N	77^{0}12' 35.82"E	Ordinary Sand/323600 cum	5 Years	EC applied	Mr. Shubham Jaglan Add- E 501, Celebrity Homes, Sector-2, Palam Vihar, Gurugram
						B	28^0 48' 22.12"N	77^{0}12' 28.44"E				
						C	28^0 48' 11.31"N	77^{0}12' 22.45"E				
						D	28^0 48' 04.50"N	77^{0}12' 19.27"E				
						E	28^0 48' 05.71"N	77^{0}12' 14.11"E				
						F	28^0 48' 32.00"N	77^{0}12' 26.70"E				
2	Yamuna	Loni	Village Pachayara (Khand-2) Ghaziabad	303मि0, 313मि0, 290मि0, 301मि0, 303, 304मि0, 314मि0, 297मि0, 298मि0, 302मि0, 311मि0, 312मि0, 313मि0, 314मि0	12.500	A	28^0 48' 01.02"N	77^0 12' 19.63"E	Ordinary Sand/250240 cum	5 Years	Operational	M/s New Panther security Guard Services Pro. Mr. Bani Singh Add- Salasar Complex, 306, Shankar Vihar Colony Kuraishi, Aligarh-202001
						B	28^0 47' 49.56"N	77^0 12' 17.52"E				
						C	28^0 47' 39.12"N	77^0 12' 19.04"E				
						D	28^0 47' 39.35"N	77^0 12' 13.26"E				
						E	28^0 47' 48.74"N	77^0 12' 10.86"E				
						F	28^0 48' 02.80"N	77^0 12' 13.01"E				
3	Yamuna	Loni	Village Nauraspur Ghaziabad	1	1.81	A	28^0 49' 35.00"N	77^0 13' 29.82"E	Ordinary Sand/45243 cum	06 Months	Operational	M/s Nirmal Sand and Infra Pvt Ltd Pro. Mr. Jasbir Singh Add- 204/1, Gali No. 1, Behind Samudai Bhawan, Brahmpuri, Delhi-10053
						B	28^0 49' 29.02"N	77^0 13' 29.47"E				
						C	28^0 49' 21.50"N	77^0 13' 22.48"E				
						D	28^0 49' 21.82"N	77^0 13' 21.81"E				
						E	28^0 49' 30.22"N	77^0 13' 27.75"E				
						F	28^0 49' 34.87"N	77^0 13' 27.76"E				
4	Yamuna	Loni	Village Badarpur Ghaziabad	282, 283, 284, 246, 247 से 252, 237, से 239, 234, 235, 236, 240 से 244, 194 से 212, 182 से 187, 253 मि0, 245, 229, 228मि0, 213, 214मि0, 233मि0, 230मि0	7.28	A	28^0 46' 27.36"N	77^0 13' 45.68"E	Ordinary Sand/145687 cum	06 Months	EC applied	M/s Shri Shyam Ji Construction Pro. Mr. Suresh Kumar Add- C-112, Near Peer Baba Road, Adhyapak Nagar, Nangloi jat West Delhi
						B	28^0 46' 24.46"N	77^0 14' 02.07"E				
						C	28^0 46' 19.90"N	77^0 14' 02.09"E				
						D	28^0 46' 22.54"N	77^0 13' 42.69"E				

ANNEXURE A-3
A-3

कार्यालय जिलाधिकारी गाजियाबाद
(खनन अनुभाग)

नोटिस

संख्याः 634 / ख0लि0–अवैध खनन / 2025–26 दिनांकः 04.08.2025

न्यू पैन्थर सिक्योरिटी गार्ड सर्विस
(पट्टाधारक ग्राम पचायरा खण्ड–2)
प्रो0 श्री बनी सिंह निवासी– सालासर काम्पलैक्स,
306, शंकर विहार कालोनी कुरैशी, अलीगढ़।

विषयः– बालू खनन पट्टा पर जी0पी0एस0 लगे वाहनों द्वारा उपखनिज का परिवहन किये जाने के सम्बंध में।

उपरोक्त विषयक मा0 न्यायालय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0 1003 / 2024 में पारित आदेश दिनांक 30.04.2025 का संदर्भ ग्रहण करें, जिसके कार्यकारी अंश निम्नवत् है :–

"19. In view of the facts and circumstances of the case and compliance made and also undertaking given by Respondents No. 5 and 6 but subject to adjudication of the questions of illegal mining and appropriate action in respect thereof, we are inclined to allow Respondents No. 5 and 6 to carry out further mining in the mining lease site with due compliance with the recommendations made by the Joint Committee as well as the recommendations made by UPPCB and also due compliance with EC and CTO conditions and environmental norms particularly Sustainable Sand Mining Management Guidelines (SSMG), 2016 and Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020 and also subject to further conditions that Respondents no. 5 and 6 shall use only GPS fitted vehicles for transportation of mined material and also submit weekly monitoring reports and copy of CCTV footage in pen drive to UPPCB and also file copies thereof before this Tribunal at least one day before the next date of hearing fixed."

उपरोक्त आदेश के अनुपालन में आप द्वारा तद्दिनांक तक भी बालू खनन पट्टे पर जी0पी0एस0 लगे वाहनों द्वारा उपखनिज का परिवहन किये जाने के सम्बंध में कोई आख्या इस कार्यालय एवं मा0 न्यायालय एन0जी0टी0 को उपलब्ध नहीं कराई गयी है। इसके अतिरिक्त दिनांक 31.05.2025 को अधोहस्ताक्षरी व उपजिलाधिकारी लोनी के साथ संयुक्त रूप से आपके पक्ष में स्वीकृत बालू खनन पट्टा ग्राम पचायरा खण्ड–2 का निरीक्षण किया गया था, जिस दौरान आप द्वारा बालू खनन पट्टे पर जी0पी0एस0 लगे वाहनों द्वारा उपखनिज का परिवहन किये जाने के सम्बंध में अभिलेख मांगे जाने पर भी कोई अभिलेख प्रस्तुत नहीं किये गये। आपके द्वारा उक्त कृत्य मा0 एन0जी0टी0 द्वारा पारित आदेशों की अवमानना को द्योतक है।

वर्तमान में मा0 न्यायालय एन0जी0टी0 द्वारा आदेश दिनांक 23.07.2025 पारित किया गया है, जिसके कार्यकारी अंश निम्नवत् है :–

"19. The District Magistrate, Ghaziabad is directed to file additional affidavit clarifying the factual position with respect to the compliance with the order passed by this Tribunal and also filling copies of the screenshots in support of compliance so made. The District Magistrate, Ghaziabad is also directed to give his response in the additional affidavit regarding transportation of mined material by respondents no. 5 and 6 through GPS fitted vehicles in compliance with order passed by this Tribunal alongwith copies of the documents in support thereof."

अतः मा0 न्यायालय एन0जी0टी0 द्वारा पारित उपरोक्त आदेशों के अनुपालन में आपके पक्ष में स्वीकृत बालू खनन पट्टे पर जी0पी0एस0 लगे वाहनों द्वारा उपखनिज का परिवहन किये जाने के सम्बंध में साप्ताहिक रिपोर्ट अधोहस्ताक्षरी के कार्यालय में 03 दिन में उपलब्ध कराना सुनिश्चित करें, अन्यथा की दशा में मा0 एन0जी0टी0 द्वारा दिये गये आदेशों की अवमानना के क्रम में आपके विरूद्ध वैधानिक कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

04/08/25

खान अधिकारी
गाजियाबाद।

पत्र संख्या एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि :–

1. जिलाधिकारी, गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।
2. अपरजिलाधिकारी (वि0/रा0), गाजियाबाद महोदय को सादर सूचनार्थ प्रेषित।

खान अधिकारी
गाजियाबाद।

OFFICE :- Salasar complex, 306,
Jeevanjar Vihar Colony, Kuraishi
District - Aligarh, U.P.

GSTIN-09AVAPS8376G3ZZ

Mob:- +91-7534803701

ANNEXURE A-4

M/s New Panther Security Guard Servic

Ref No- NP/2025-26/004

Date – 06-08-2025

To

Mining Officer

Ghaziabad District

Subject- Reply against your letter No- 634/MO-mining/2025-26 for GPS fitted vehicles in compliance with order passed by NGT Tribunal along with copies of the documents in support thereof.

Respected Sir

As per your letter No- 634/MO-mining/2025-26 regarding submission of proof that transportation of mined material by us should be through GPS fitted vehicles in compliance with order passed by NGT along with copies of the documents in support thereof.

We are submitting the number of the vehicles that were loaded from our mine during the month of May and June 2025.

All these vehicles are GPS fitted and copy of few GPS report is also attached for your reference.

Hope the attached details is sufficient as per the requirement.

With Regards

New Panther Security Guard Services

Proprietor

Bani Singh

For New Panther Security Guard Services

S N	Vehicle No	Owner	GPS Status
1	HR58D-4568	Kalu Ram	Active
2	UP17BT-3794	Kalu Ram	Active
3	HR55AR-0008	Nitin Mavi	Active
4	UP14HT-0008	Nitin Mavi	Active
5	UP17BT-4821	Sonu	Active
6	HR55AF-4365	Monu	Active
7	PB05AQ-4930	Zaffar	Active
8	HR69F-0377	Akhilesh	Active
9	HR58C-4025	Kalu Ram	Active
10	UP17BT-0823	Bittu	Active
11	UP17BT-2971	Farman	Active
12	HR38Y-7254	Akhilesh	Active
13	UP17BT-2936	Surjan	Active
14	HR38Z-7254	Parash	Active
15	HR46D-5764	Rakesh	Active
16	UP17BT-4973	Sonu	Active
17	UP12T-9911	Wazid	Active
18	UP14KT-4402	Bittu	Active
19	UP14MT-4722	Bittu	Active
20	UK07CB-2786	Parash	Active
21	HR69D-3033	Mukesh	Active
22	UP17BT-4978	Mahaver	Active
23	UP14PT-5874	Mukesh	Active
24	UP14LT-3741	Bittu	Active
25	HR63E-8334	Sonu	Active
26	UP14KT-7062	Sokhin	Active
27	HR69F-9696	Sohan	Active
28	UP17BT-2041	Sonu	Active
29	HR69F-2244	Ashok	Active
30	HR69F-1406	Kaushal	Active
31	HR69C-3340	Kamal	Active
32	UP19T-9087	Aman	Active
33	HR69F-3303	Mukesh	Active
34	HR69F-0181	Kalu Malik	Active
35	HR69C-0921	Subham	Active
36	UP17BT-7732	Auib Khan	Active
37	UP17BT-9889	Kalu Malik	Active
38	UP13BT-0942	Kalu Malik	Active
39	UP14QT-5007	Neeraj	Active
40	HR69E-4788	Kalu Malik	Active
41	HR69F-5567	Kalu Malik	Active
42	HR69F-2414	Kalu Malik	Active
43	HR55E-9503	Rinku	Active
44	HR58D-2293	Sokhin	Active
45	UP14KT-7065	Kamal	Active
46	HR58E-5017	Shami	Active
47	HR69D-0481	Ranjeet	Active
48	HR69F-3358	Kalu Malik	Active
49	UP17BT-4973	Sonu	Active

50	HR69F-4290	Rinku	Active
51	HR74B-6157	Sahil	Active
52	HR69E-4796	Ranjeet	Active
53	HR69F-6411	Kamal	Active
54	HR69F-3359	Rinku	Active
55	HR69F-8990	Sishpal	Active
56	HR55AN-7732	Sahil	Active
57	HR55AR-6196	Mukesh	Active
58	HR74B-7452	Sonu	Active
59	UP14MT-2722	Sohan	Active
60	HR63C-5121	Rajesh	Active
61	HR74A-4057	Ramavtar	Active
62	HE69E-3595	Jeetu	Active
63	HR58E-5769	Ranjeet	Active
64	HR58E-0755	Dhramber	Active
65	HR74B-8467	Akhilesh	Active
66	HR69C-4788	Iqbal	Active
67	HR38Z-5274	Rajesh	Active
68	HR74B-0790	Sahil	Active
69	HR58C-1311	Allam	Active
70	HR69D-8886	Ashish	Active
71	UP14KT-7062	Sokhin	Active
72	HR69D-8983	Mukesh	Active
73	HR69F-4790	Nitin	Active
74	HR69D-5874	Momen	Active
75	HR69F-0182	Parash	Active
76	HR69C-0922	Sahil	Active
77	HR69F-2245	Neeraj	Active
78	UP17BT-7428	Kalu Ram	Active
79	HR55AV-0209	Akhilesh	Active
80	UP17BT-7366	Sonu	Active
81	HR55AX-4198	Akhilesh	Active
82	UP17AT-5489	Sonu	Active
83	UP17BT-7429	Akhilesh	Active
84	UP17BT-7428	Akhilesh	Active
85	UP37AT-5484	Kalu Ram	Active
86	HR55AN-6470	Aman	Active
87	HR55AU-1370	Sonu	Active
88	HR55AW-1702	Arvind	Active
89	HR74B-1349	Allamen	Active
90	DL1GE-3769	Chotu	Active
91	DL1M-7191	Gopal Rana	Active
92	UP14BT-4467	Raju	Active
93	HR38AL-1999	Sanvar	Active
94	HR58D-3441	Arvind	Active
95	HR74B-3561	Gopal Rana	Active
96	HR55AW-7776	Aman	Active
97	HR55AW-2802	Allamen	Active
98	DL1M-7195	Sanvar	Active
99	HR55AR-6198	Sonu	Active

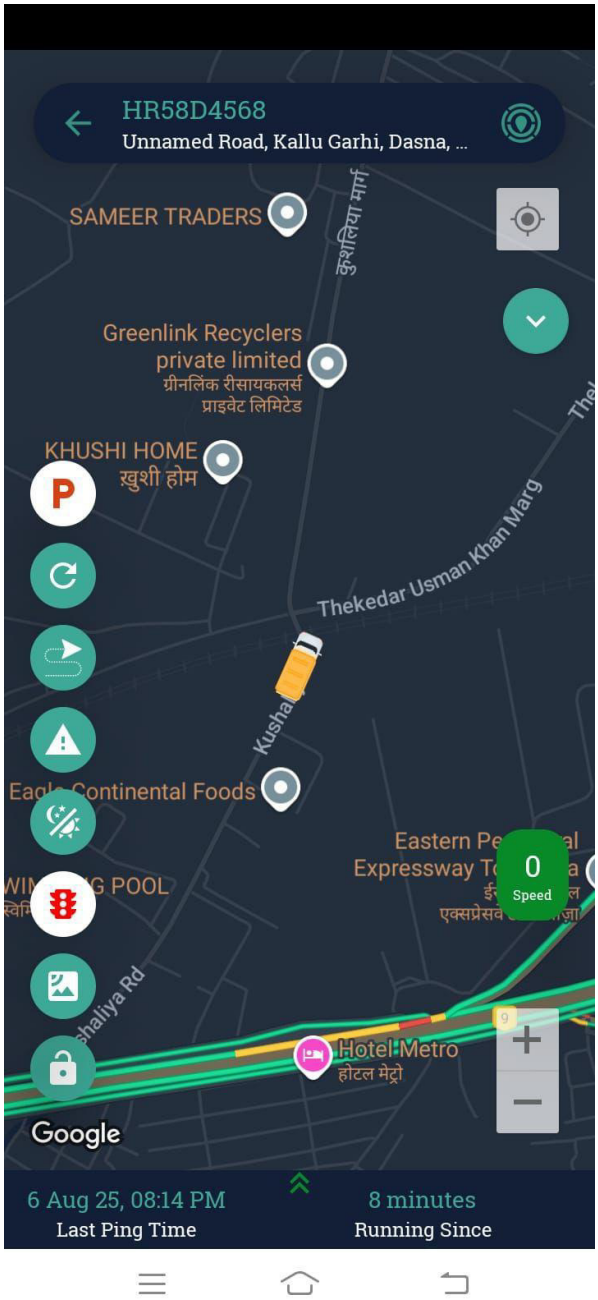
100	UP14BT-4466	Allamen	Active
101	HR74B-3927	Gopal Rana	Active
102	HR69F-7375	Raka Khan	Active
103	HR74B-1638	Arvind	Active
104	UP14KT-1161	Raju	Active
105	HR69D-8985	Sanvar	Active
106	UP14DT-4467	Chotu	Active
107	DL1MA-3927	Raka Khan	Active
108	UP17BT-7428	Kalu Ram	Active
109	HR38Z-6866	Akhilesh	Active
110	HR55AV-9171	Sanvar	Active
111	HR69D-3941	Verpal	Active
112	DL1G-2544	Tetu	Active
113	HR69D-3035	Bholu	Active
114	UP17BT-5889	Washim	Active
115	HR69E-4790	Raka Khan	Active
116	HR69F-6416	Verpal	Active
117	HR55AF-4370	Gopal Rana	Active
118	HR58E-5057	Akhilesh	Active
119	PB05AB-4930	Zaffar	Active
120	HHR58D-2293	Sokhin	Active
121	HR58D-1382	Arvind	Active
122	UP17BT-5550	Anshar	Active
123	DL1GE-3773	Verpal	Active
124	HR69E-5192	Washim	Active
125	HR63C-7310	Salman	Active
126	HR69C-6818	Arvind	Active
127	UP14CT-7662	Gopal Rana	Active
128	UK0768-8186	Sartaj	Active
129	HR47D-1759	Manav	Active
130	HR58B-1382	Sonu	Active
131	HR58E-5058	Salman	Active
132	UP17BT-5711	Kaju Khan	Active
133	HR69F-4890	Arvind	Active
134	HR69E-6818	Goldan	Active
135	HR55AG-2294	Aman	Active
136	HR69F-5792	Goldan	Active
137	HR46D-1805	Sanvar	Active
138	RJ02GB-4128	Sohan	Active
139	RJ02GB-2074	Salman	Active
140	RJ02GB-5576	Sameem	Active
141	RJ02GB-3850	Raka Khan	Active
142	RJ02GB-6339	Sartaj	Active
143	RJ02GB-5533	Salman	Active
144	RJ02GB-9625	Arvind	Active
145	RJ02GB-4131	Gulab	Active
146	RJ02GB-4122	Ashraf	Active
147	RJ02GB-4043	Ashlam	Active
148	RJ40GA-0389	Goldan	Active
149	RJ02GA-1009	Sartaj	Active

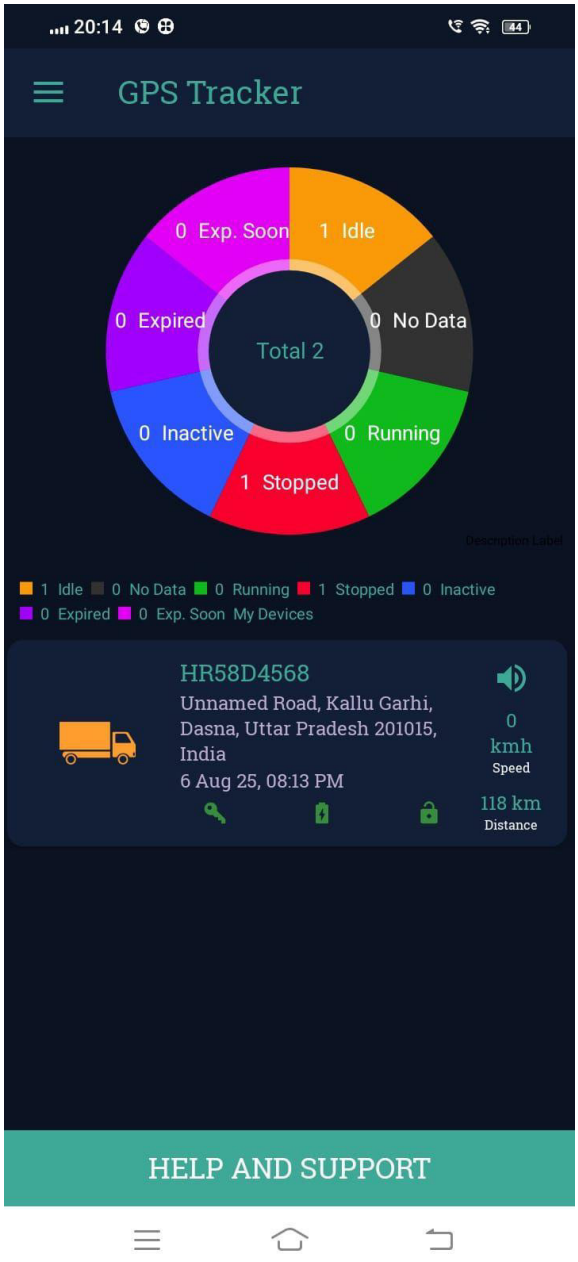
150	RJ02GB-9585	Sanvar	Active
151	RJ02GB-4076	Salman	Active
152	RJ02GB-8924	Aman	Active
153	RJ02GB-2886	Manav	Active
154	RJ40GA-0399	Goli Khan	Active
155	RJ40GA-1009	Kadher	Active
156	RJ02GB-4132	Ajay Khan	Active
157	RJ02GB-5644	Ashlam	Active
158	NL01AE-8020	Washim	Active
159	RJ02GB-4043	Bholu	Active
160	RJ02GB-6225	Sanvar	Active
161	RJ02GB-1794	Sonu	Active
162	RJ02GB-6762	Jamel	Active
163	RJ02GB-1976	Sunder	Active
164	RJ02GA-8695	Salman	Active
165	RJ02GB-4122	Ashlam	Active
166	RJ02GB-0405	Washim	Active
167	RJ02GB-4122	Ajay Khan	Active
168	RJ02GB-6337	Bholu	Active
169	RJ02GB-4064	Arwaj Khan	Active
170	UP17BT-7428	Kalu Ram	Active
171	HR38Z-6869	Sonu	Active
172	HR38Z-0966	Sanvar	Active
173	HR55AV-0210	Salman	Active
174	UP17BT-7428	Sunder	Active
175	UP17BT-7369	Ashlam	Active
176	DL1GE-2958	Bholu	Active
177	HR38Y-3942	Akhilesh	Active
178	HR38AF-2845	Arwaj Khan	Active
179	HR69D-0489	Salman	Active
180	UP14QT-6496	Gopal Rana	Active
181	UP17BT-5085	Sunder	Active
182	HR74B-8743	Ashlam	Active
183	HR74D-6157	Sunder	Active
184	HR74D-1522	Arwaj Khan	Active
185	HR38Y-3945	Bholu	Active
186	UP17BT-9898	Raja	Active
187	HR74D-3561	Akhilesh	Active
188	DL1GE-2960	Salman	Active
189	HR38AF-2867	Gautam	Active
190	HR69F-3330	Gopal Rana	Active
191	HR69F-6411	Jamel	Active
192	HR69E-4780	Sumer	Active
193	HR69F-3358	Sonu	Active
194	HR58C-6922	Shami	Active
195	UP14KT-4478	Amit	Active
196	HR69D-8098	Vikash	Active
197	HR69F-0388	Vikash	Active
198	UP14T-9087	Ankit	Active
199	HR69AF-5192	Dadiram	Active

200	**UP17BT-5579**	**Ankit**	**Active**

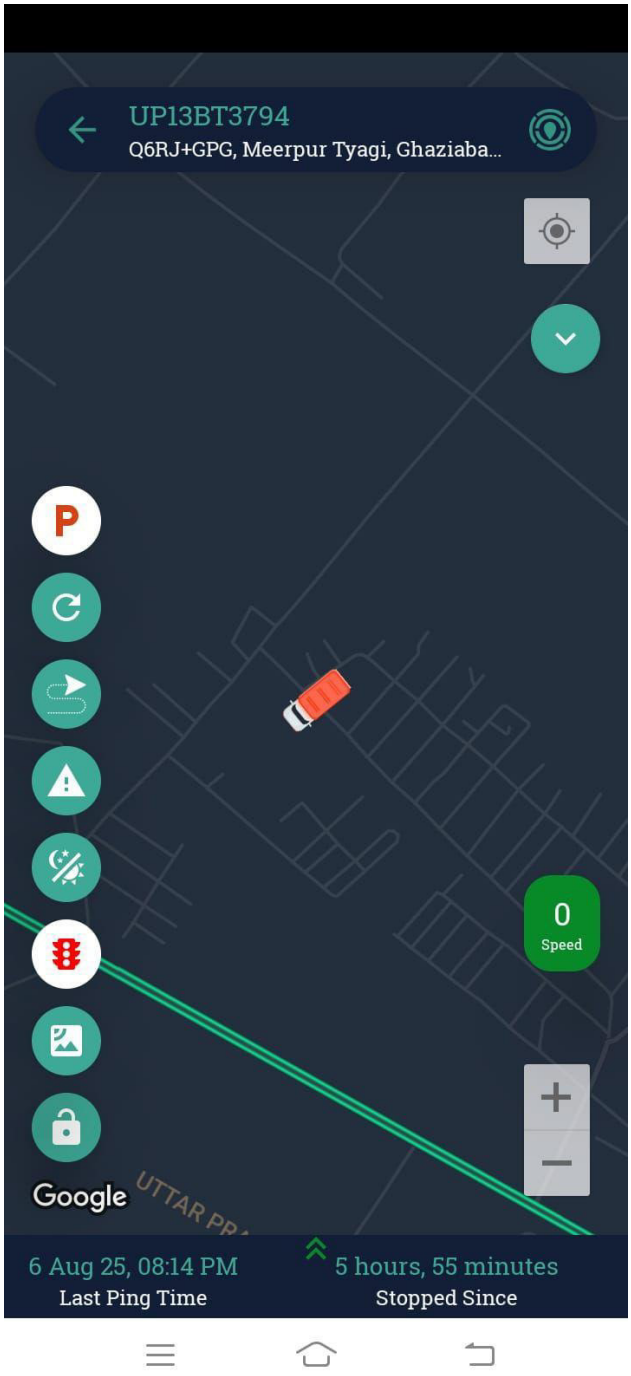
A-4

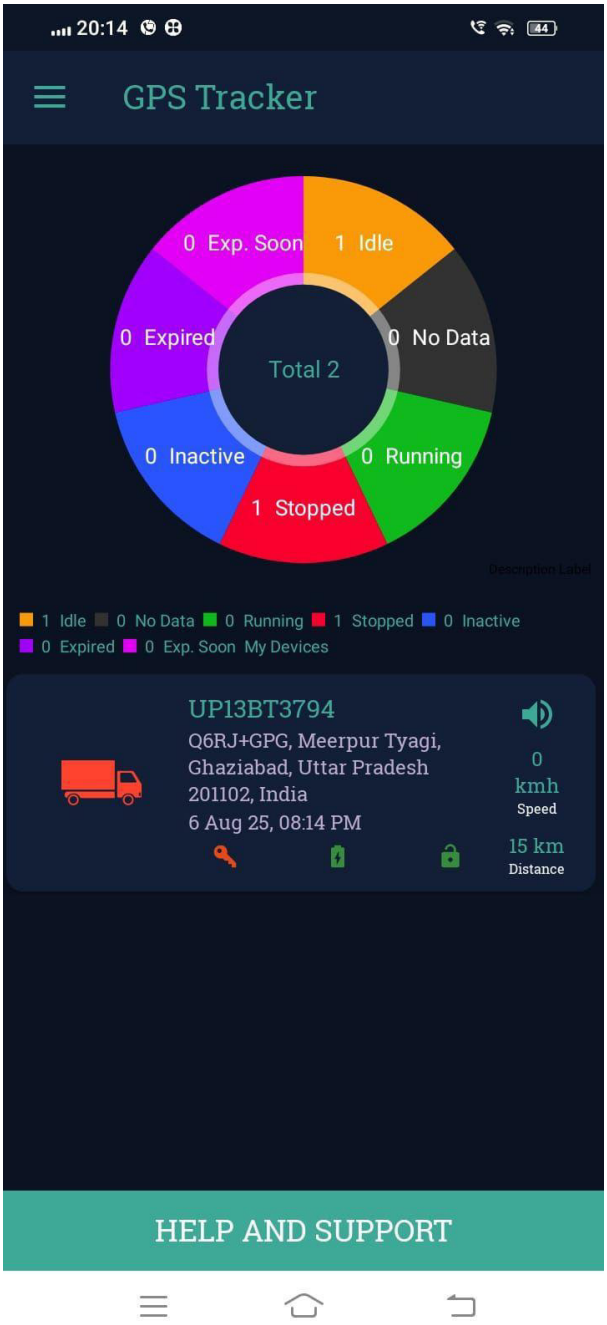
GPS Tracker Application panel of vehicle Number HR58D4568 (S. No 1 in the list)



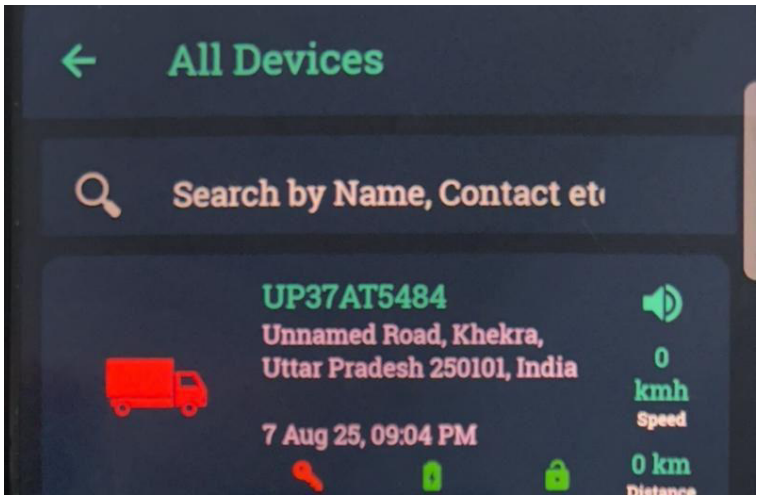


GPS Tracker Application panel of vehicle Number UP13BT3794 (S. No 2 in the list)





GPS Tracker Application panel of vehicle Number UP37AT5484 (S. No 85 in the list)



ANNEXURE A-5
A-5

सत्यमेव जयते

पत्रांक: CM0/2025/1542
दिनांक: 07.07.2025

रेखा गुप्ता
मुख्यमंत्री, दिल्ली

माननीय महोदय,

सादर अभिवादन।

मैं आपका ध्यान यमुना बाढ़ क्षेत्र में हो रहे अवैध बालू खनन के गंभीर और निरंतर बढ़ते मामले की ओर आकृष्ट करना चाहती हूं जो कि विशेष रूप से दिल्ली और उत्तर प्रदेश की सीमा से सटे क्षेत्रों में अधिक देखने को मिल रही है।

2. यमुना नदी के किनारे ये अवैध और अनियमित रेत खनन गतिविधियाँ न केवल पर्यावरणीय मानदंडों का उल्लंघन करती हैं, बल्कि अपूरणीय ecological क्षति का कारण बनती हैं और तटबंधों को भी कमजोर करती हैं, जिससे बाढ़ का खतरा पैदा होता है।

3. इस मुद्दे की अंतर-राज्यीय प्रकृति को देखते हुए, ऐसी गतिविधियों पर प्रभावी रूप से अंकुश लगाने के लिए दिल्ली और उत्तर प्रदेश सरकारों के बीच एक समन्वित और संयुक्त प्रवर्तन तंत्र की आवश्यकता है। नेशनल ग्रीन ट्रिब्यूनल (NGT) ने पहले ही तत्काल regulatory enforcement और inter-state coordination की आवश्यकता पर जोर दिया है।

4. मुझे पूर्ण विश्वास है कि आपके सहयोग से हम इस समस्या का प्रभावी समाधान कर सकेंगे। अतः आपसे विनम्र अनुरोध है कि अपने अधिकारियों को इस संदर्भ में Joint inter-state demarcation के आवश्यक दिशा-निर्देश देने की कृपा करें, ताकि दोनों राज्यों के प्रशासन के समन्वित प्रयासों से क्षेत्र के पारिस्थितिक संतुलन की प्रभावी रूप से रक्षा सुनिश्चित की जा सके।

सादर,

(रेखा गुप्ता)

श्री योगी आदित्यनाथ जी,
माननीय मुख्यमंत्री,
उत्तर प्रदेश सरकार,
लोक भवन, लखनऊ,

राष्ट्रीय राजधानी क्षेत्र दिल्ली, दिल्ली सचिवालय, आई.पी. एस्टेट, नई दिल्ली–110002
फोन नंबर 011–23392006, 011–23392020, 011–23392030 || ईमेल– cmdelhi@nic-in

1353

संख्याः मुमस/162/(अ०मु०स०) चौतीस-3/अधि०/2025

A-5

स.पी. गोयल
अपर मुख्य सचिव, मुख्यमंत्री

उत्तर प्रदेश शासन
चर्तुथ तल, लोक भवन
लखनऊ - 226001
फोन : 0522-2289013, 2289135
फैक्स : 0522 - 2226329
E-mail : spgoyal@nic.in

प्रिय महोदय,

माननीय मुख्यमंत्री, दिल्ली के पत्र संख्या CMO/2025/1542, दिनांक 07 जुलाई, 2025 (छायाप्रति संलग्न) द्वारा दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम हेतु Joint Inter-State Demarcation के आवश्यक दिशा-निर्देश सम्बन्धित को दिए जाने की अपेक्षा की गई है।

2- दिनांक 30 नवम्बर, 2024 को टाईम्स ऑफ इण्डिया में प्रकाशित खबर "How Sand Miners Laid Road Across Yamuna Between Delhi And Ghaziabad" का संज्ञान लेते हुए मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में याचिका ओ0ए0 संख्या 1373/2024 योजित की गई, जिसमें दिनांक 30 अप्रैल, 2025 को पारित आदेश के बिन्दु संख्या-17 व 19 निम्नवत् हैं :-

"17. We have observed that the District Magistrate (North East), Delhi did not ascertain about action taken by DCP, Outer North and did not send any reply to the District Magistrate, Ghaziabad.

19. In the facts and circumstances of the case, the District Magistrate (North East), Delhi is directed to obtain the information regarding action taken on the communications received from the District Magistrate, Ghaziabad and also to inform the District Magistrate, Ghaziabad about the action taken and to file action taken report in this regard before this Tribunal."

उल्लेखनीय है कि मा0 राष्ट्रीय हरित अधिकरण में योजित ओ0ए0 संख्या 1373/2024 में अन्तिम सुनवाई की तिथि 23 जुलाई, 2025 निर्धारित है।

3- उपर्युक्त के दृष्टिगत मा0 नैशनल ग्रीन ट्रिब्यूनल (NGT) के निर्देशों के क्रम में मुझसे यह कहने की अपेक्षा की गई है कि कृपया दिल्ली प्रदेश केसीमावर्ती जनपदों के जिलाधिकारियों एवं पुलिस विभाग के अधिकारियों से समन्वय स्थापित कर आवश्यक कार्यवाही सुनिश्चित कराने का कष्ट करें।

सादर

भवदीय,

(एस0पी0 गोयल)

श्री दीपक मीना
जिलाधिकारी,
गाजियाबाद, उ0प्र0।

26/7/25 लोकल

1354

A-5

/1028836/2025

शीर्ष प्राथमिकता

संख्या-I/1028836/2025

3428/ERK
ADM(I) एवम् अतिरिक्त जिलाधिकारी गाजियाबाद
जिलाधिकारी
गाजियाबाद।
26/7/25

प्रेषक,

माला श्रीवास्तव,

सचिव,

उत्तर प्रदेश शासन।

सेवा में,

जिलाधिकारी,

गाजियाबाद।

भूतत्व एवं खनिकर्म अनुभाग लखनऊ: दिनांक 17-07-2025

विषय:-यमुना बाढ़ क्षेत्र के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक अपने पत्र संख्या-593/ख0अनु0-गाजि0/2025-26, दिनांक 09.07.2025 का कृपया सन्दर्भ ग्रहण करने का कष्ट करें।

2- इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि कृपया उ0प्र0 व दिल्ली राज्य के सीमा क्षेत्र में अवैध खनन/परिवहन नं हो, के सम्बन्ध में जिलाधिकारी, नोर्थ, दिल्ली एवं जिलाधिकारी नोर्थ ईस्ट, दिल्ली व अन्य सम्बंधित अधिकारियों के साथ संयुक्त बैठक आयोजित कर कार्ययोजना बनाने व प्रभावी कार्यवाही करने का कष्ट करें।

भवदीय,

(माला श्रीवास्तव)

सचिव।

Digitally signed by
MALA SRIVASTAVA
Date: 17-07-2025
17:01:28

कार्यालय जिलाधिकारी गाजियाबाद
खनन अनुभाग

A-6
ANNEXURE A-6

पत्र सं0:– 685/ख0अनु0–गाजि0/2025–26 दिनांक: 12.8.2025

सेवा में,

1. जिलाधिकारी, नोर्थ ईस्ट, दिल्ली।
2. जिलाधिकारी, नोर्थ, दिल्ली।
3. जिलाधिकारी, गौतमबुद्धनगर।
4. जिलाधिकारी, बागपत।
5. पुलिस अधीक्षक, बागपत।
6. उप आयुक्त पुलिस, नोएडा।
7. उप आयुक्त पुलिस, ग्रेटर नोएडा।
8. उप आयुक्त पुलिस, नोर्थ ईस्ट, दिल्ली।
9. उप आयुक्त पुलिस, नोर्थ, दिल्ली।
10. उप आयुक्त पुलिस, ग्रामीण।

विषयः– उ0प्र0–दिल्ली राज्य की सीमा क्षेत्र में अवैध खनन/परिवहन पर अंकुश लगाये जाने हेतु प्रभावी कार्यवाही किये जाने के लिये दिनांक 13.08.25 समय 04:00 PM बजे आहुत बैठक में प्रतिभाग किये जाने के सम्बंध में।

महोदय,

कृपया उपरोक्त विषयक सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन के पत्र सं0 I/028836/2025 दिनांक 17.07.2025 एवं अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ के पत्र सं0 मुमस/162/(अ0मु0स0) चौतीस–3/अधि0/2025 दिनांक 16.07.2025 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अवगत कराया गया है कि मा0 मुख्यमंत्री, दिल्ली के पत्र संख्या CMO/2025/1542 दिनांक 07.07.2025 द्वारा दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन/परिवहन की रोकथाम हेतु आवश्यक दिशा–निर्देश देने की अपेक्षा की गयी है। तत्क्रम में शासन के उपरोक्त पत्र दिनांक 17.07.2025 द्वारा जिलाधिकारी नोर्थ, दिल्ली एवं जिलाधिकारी नोर्थ ईस्ट दिल्ली व अन्य सम्बंधित अधिकारियों के साथ संयुक्त बैठक आयोजित कर कार्ययोजना बनाने व प्रभावी कार्यवाही करने के निर्देश दिये गये है।

उपरोक्त निर्देशों के अनुपालन में उ0प्र0–दिल्ली राज्य की सीमा क्षेत्र में अवैध खनन/परिवहन पर अंकुश लगाये जाने हेतु प्रभावी कार्यवाही किये जाने के लिये दिनांक 13.08.25 समय 04:00 PM बजे VC के माध्यम से संयुक्त बैठक आहुत की गयी है।

अतः अपेक्षा है कि उपरोक्त आहुत बैठक में स्वयं अथवा अपने प्रतिनिधि के माध्यम से प्रतिभाग करने का कष्ट करें।

संलग्नकः– बैठक के एजेण्डा बिन्दु।

भवदीय,

(रविन्द्र कुमार मॉदड़)
जिलाधिकारी,
गाजियाबाद।

पत्र सं0 एवं दिनांक उपरोक्तानुसार।
प्रतिलिपि :–

1. अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ को सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन को सादर सूचनार्थ प्रेषित।
3. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ को सादर सूचनार्थ प्रेषित।
4. अपरजिलाधिकारी (वि0/रा0)/प्रभारी खनन, गाजियाबाद को इस निर्देश के साथ प्रेषित की उक्त आहुत बैठक के सम्बंध में आवश्यक कार्यवाही करना सुनिश्चित करें।

जिलाधिकारी,
गाजियाबाद।

INTER-STATE COORDINATION MEETING TO PREVENT UNAUTHORIZED MINING

Brief Summary

1. **Statutory and Administrative measures to regulate River Sand mining**

   a. Under **section 15 of MMDR Act, 1957**, state of UP has **framed Uttar Pradesh Minor Mineral (Concession) Rules, 2021** and **The Uttar Pradesh Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2018** to ensure regulated mining and prevent illegal and unauthorized mining in the state.

   b. Policy matters regarding river bed sand mining are dealt by Department of Geology and Mining, UP Government and execution of guidelines issued by the department is ensured by Directorate of Geology and Mining, Lucknow.

   c. At the district level, **District Officer/ District Magistrate** is the overall authority for mineral administration: Holding auctions for mining leases, preventing illegal mining and transportation as the head of District level Task Force and imposing penalty against violators are the key functions performed by DM.

   d. The District Magistrate is assisted by an Additional District Magistrate as authorized by him and Mines Officer deputed by Directorate of Geology & Mining for day-to-day administration and regulatory enforcement.

   e. Apart from above, **District Level Task Force** to prevent illegal mining and transportation with following composition has been instituted: -

Sl. No.	Officer	Post
1.	District Magistrate, Ghaziabad	President
2.	Dy. Commissioner of Police, Rural	Member
3.	Additional DM (Finance/Revenue)	Member
4.	Divisional Forest Officer, Ghaziabad	Member
5.	SDM, Sadar/Loni/Modinagar	Member
6.	ACP, Loni	Member
7.	Additional RTO	Member
8.	Mines Officer, Ghaziabad	Member Secretary

   Regular enforcement under the supervision of state government is carried out by the said taskforce to ensure no illegal mining and transportation happens within District jurisdiction.

2. **Status of Mining in District, Ghaziabad**

a. Following areas have been found suitable for Mining leases as per District Survey Report, Ghaziabad approved by SEIAA: -

S.no.	Village/ Area	Lease Holder's name	Tenure
1.	Pachayra Khand-2 (12.500 Ha)	New Panther Security Guard Services	5yrs (12.11.2021 to 11.11.2026)
2.	Nauraspur (1.81 Ha)	Nirmal Sand & Infra.	6 months (05.05.2025 to 04.02.2026)
3.	Pachayra Khand-1 (16.183 Ha)	-	5 years (Pending for EC)
4.	Badarpur (7.28 Ha)	-	6 Months (Pending for EC)

Currently Area 1 &2 are operational after obtaining Environmental Clearance from SEIAA, Consent to Operate from UP PCB to ensure availability of sand in the market while generating revenue to the tune of Rs.6,17,00,000/- approximately to the exchequer.

Note: *As per SSMG all the mining sites are closed during the monsoon season i.e. July to September*.

3. <u>Issues identified in Delhi- UP border areas in District Ghaziabad:</u>

a. Apart from the mining leases issued by Ghaziabad District administration, complaints regarding illegal mining in Yamuna River bed were received earlier by the District Level Taskforce. During surprise inspections, few sites were identified namely Sungarpur Village, Badarpur Harampur village and Sonia Vihar village. Since the areas identified lie in the jurisdiction of Delhi, no action against landholders could be taken by Ghaziabad administration.

b. FIRs were registered against the illegal act and letters were sent from District Magistrate, Ghaziabad to Delhi administration to take action against landholders on Delhi side.

c. Also, illegal mining has been observed to be happening with the use of fully mechanized suction lifters on the banks of river Yamuna on Delhi side which has been strictly prohibited under SSMG, 2016 and ESMG, 2020 guidelines of MoEFCC and various judgement of Hon'ble NGT.

AGENDA to be discussed

1. Creation of inter-state Joint Task force on the lines of District Level Task Force for joint action if any illegal mining is detected.
2. Nominating members from the local administration of both sides for quick communication and prompt action.
3. Taking action under relevant mining laws as well as Hon'ble court guidelines against illegal miners & transporters.
4. Taking action against landholders on whose land illegal sand mining has taken place to create deterrence.

<u>दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन/परिवहन की रोकथाम के लिये कार्ययोजना बनाकर प्रभावी कार्यवाही किये जाने हेतु आहूत बैठक दिनांक 13.08.2025 की कार्यवृत :-</u>

अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ के पत्र सं0 मुमस/162/(अ0मु0स0) चौतीस-3/अधि0/2025 दिनांक 16.07.2025 व सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन के पत्र सं0 I/028836/2025 दिनांक 17.07.2025 द्वारा दिये गये निर्देशों के अनुपालन में जिलाधिकारी गाजियाबाद महोदय की अध्यक्षता में आहूत बैठक दिनांक 13.08.2025 में दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम के लिये Joint Inter-State Demarcation एवं कार्ययोजना बनाकर प्रभावी कार्यवाही किये जाने हेतु विचार विमर्श किया गया। बैठक में निम्नांकित अधिकारी/प्रतिनिधि उपस्थित हुये :-

क्र0सं0	पदनाम	विभाग
1	जिलाधिकारी, गाज़ियाबाद	राजस्व
2	जिलाधिकारी, नोर्थ ईस्ट, दिल्ली	राजस्व
3	अपरजिलाधिकारी, नोर्थ, दिल्ली	राजस्व
4	अपरजिलाधिकारी (वि0/रा0), गाज़ियाबाद	राजस्व
5	सहायक पुलिस आयुक्त, बुराड़ी	पुलिस
6	सहायक पुलिस आयुक्त, ग्रेटर नोएडा	पुलिस
7	सहायक पुलिस आयुक्त, लोनी	पुलिस
8	उपजिलाधिकारी, अलीपुर	राजस्व
9	खान अधिकारी, गौतमबुद्धनगर	खनन
10	खान अधिकारी, गाज़ियाबाद	खनन
11	खान निरीक्षक, बागपत	खनन

उपरोक्त आहूत बैठक के एजेन्डा बिन्दु निम्नवत् रहे :-

1. जनपद में गठित जनपद स्तरीय कार्यबल (टास्क फोर्स) की तरह अन्तर्राज्यीय संयुक्त टास्क फोर्स का गठन किया जाये तथा अवैध खनन का संज्ञान होने पर संयुक्त रूप से जांच कर कार्यवाही की जाये।

2. दिल्ली-उ0प्र0 सीमा पर अवैध खनन में प्रभावी कार्यवाही किये जाने हेतु तत्काल सम्पर्क किये जाने एवं त्वरित कार्यवाही किये जाने के लिये दोनों पक्षों के स्थानीय प्रशासन के सदस्यों को नामित किया जाना।

3. अवैध खनन/परिवहन कर्ताओं के विरूद्ध खनन सम्बंधित नियमांे एवं मा0 सक्षम न्यायालयों द्वारा दिये गये दिशा निर्देशों के अनुसार कार्यवाही किया जाना।

4. ऐसे भू-स्वामियों के विरूद्ध कार्यवाही किया जाना, जिनके द्वारा अपनी भूमि पर अवैध बालू खनन किया अथवा कराया गया है।

अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ के पत्र सं0 मुमस/162/(अ0मु0स0) चौतीस-3/अधि0/2025 दिनांक 16.07.2025 व सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन के पत्र सं0 I/028836/2025 दिनांक 17.07.2025 द्वारा अवगत कराया गया है कि मा0 मुख्यमंत्री, दिल्ली के पत्र संख्या CMO/2025/1542 दिनांक 07.07.2025 द्वारा दिल्ली और उत्तर प्रदेश की सीमा क्षेत्र में अवैध बालू खनन की रोकथाम हेतु Joint Inter-State Demarcation के आवश्यक दिशा-निर्देश देने की अपेक्षा की गयी है। तत्क्रम में शासन के उपरोक्त पत्र दिनांक 17.07.2025 द्वारा जिलाधिकारी नोर्थ, दिल्ली एवं जिलाधिकारी नोर्थ ईस्ट दिल्ली व अन्य सम्बंधित अधिकारियों के साथ संयुक्त बैठक आयोजित कर कार्ययोजना बनाने व प्रभावी कार्यवाही करने के निर्देश दिये गये। उक्त निर्देशों के अनुपालन में दिनांक 13.08.2025 को बैठक आहुत की गयी, जिसमें निम्नानुसार विचार विमर्श किया गया :-

(क) **<u>जनपद गाजियाबाद में अवैध खनन/परिवहन पर प्रभावी कार्यवाही के सम्बंध में :-</u>**

इस सम्बंध में जिलाधिकारी, गाजियाबाद महोदय व अधोहस्ताक्षरी द्वारा अवगत कराया गया कि -

1. जनपद गाजियाबाद में अवैध खनन/परिवहन पर अंकुश लगाये जाने हेतु जनपद स्तरीय कार्यबल (टास्क फोर्स) का गठन किया गया है, जिसमें परिवहन विभाग, प्रदूषण नियंत्रण विभाग, राजस्व विभाग, वन विभाग, खनन विभाग व पुलिस विभाग सदस्य है।

2. जनपद स्तरीय कार्यबल (टास्क फोर्स) के सदस्यों की नियमित रूप से बैठक आहूत की जाती है तथा अवैध खनन/परिवहन में प्रभावी कार्यवाही हेतु कार्ययोजना बनाई जाती है।

3. टास्क फोर्स द्वारा जनपद में निरन्तर निरीक्षण/जांच कार्य करते हुये अवैध खनन/परिवहन पर कार्यवाही करते हुये प्रभावी अंकुश लगाया जाना सुनिश्चित किया जाता है। तत्क्रम में जनपद में संचालित बालू खनन पट्टों का समय-समय पर निरीक्षण किया जाता है तथा अन्य प्रदेशों में जनपद में उपखनिजों का परिवहन करने वाले वाहनों की भी जांच की जाती है।

(ख) **<u>दिल्ली-उ0प्र0 सीमा पर यमुना नदी के आस-पास के क्षेत्रों में बालू अवैध खनन/परिवहन पर अंकुश के सम्बंध में</u>** :-

इस सम्बंध में जिलाधिकारी नोर्थ ईस्ट दिल्ली द्वारा अवगत कराया गया कि -

1. दिल्ली प्रदेश में यमुना नदी में किसी प्रकार के खनन की अनुमति नहीं है, जिसके कारण कोई खनन पट्टा स्वीकृत नहीं किया जाता है तथा किसी प्रकार की टास्क फोर्स का गठन नहीं किया गया है। दिल्ली में खनन पाये जाने पर सम्बंधित राजस्व विभाग अथवा पुलिस विभाग द्वारा कार्यवाही की जाती है।

2. नोर्थ ईस्ट दिल्ली के सोनिया विहार क्षेत्र में 2-3 वर्ष पहले अवैध खनन के चिन्ह मिले थे तथा कुछ समय पहले बालू का स्टाक भी देखा गया था, परन्तु 01 वर्ष में उक्त क्षेत्र में अवैध खनन की कोई गतिविधि नहीं मिली है।

3. यमुना नदी में बोट की सहायता से ट्रोनिका सिटी क्षेत्र तक निरीक्षण किया गया, परन्तु नोर्थ-ईस्ट दिल्ली क्षेत्र में अवैध खनन के चिन्ह नहीं मिले। स्थानीय लोगों से वार्ता करने पर बताया गया कि कभी-कभी कुछ लोगों द्वारा खनन का प्रयास किया जाता है।

उपरोक्त के सम्बंध में उपजिलाधिकारी, करावल नगर द्वारा अवगत कराया गया कि -

1. कुछ समय पूर्व नोर्थ दिल्ली क्षेत्र की ओर से ग्राम सुगंरपुर के पास कुछ बालू से लदे ट्रक देखे गये थे, जिन पर पर्यावरण नियमों के अन्तर्गत कार्यवाही की गयी है।

2. नोर्थ दिल्ली का अधिकांश भाग 70-80 प्रतिशत जनपद बागपत की ओर आता है। प्रश्नगत क्षेत्र ग्राम सुंगरपुर तथा बागपत की ओर से बालू से लदे वाहन आते देखे जाते है। इसलिये जनपद बागपत की ओर से इस सम्बंध में कार्यवाही किया जाना आवश्यक है।

3. Joint Inter-State Demarcation के लिये जनपद बागपत के सम्बंधित अधिकारियों का भी बैठक में उपस्थित होना आवश्यक है, जिससे जनपद बागपत की ओर से दिल्ली-उ0प्र0 सीमा को लेकर प्रथक से कार्यवाही न की जाये।

उपरोक्त के सम्बंध में अधोहस्ताक्षरी द्वारा अवगत कराया गया कि मा0 मुख्यमंत्री महोदय, दिल्ली राज्य के पत्र द्वारा मुख्य रूप से यमुना नदी पर अवैध बालू खनन तथा दिल्ली-उ0प्र0 सीमा को लेकर विवाद का निस्तारण कराये जाने की अपेक्षा की गयी है, परन्तु वर्तमान में यमुना नदी का जल स्तर बढ़ा हुआ है। जल स्तर कम हो जाने पर दिल्ली-उ0प्र0 सीमा के सम्बंध में कार्यवाही किया जाना उचित होगा।

इसके अतिरिक्त यमुना नदी में अवैध खनन कर दिल्ली को ओर जाने वाले वाहनों तथा दिल्ली की ओर से उ0प्र0 सीमा में प्रवेश करने वाले वाहनों पर कार्यवाही किये जाने हेतु दोनों राज्यों के सक्षम अधिकारियों अथवा पुलिस बल का आपस में सम्पर्क स्थापित किया जाना भी उचित होगा।

उपरोक्त बिन्दुओं के सम्बंध में समस्त उपस्थित सदस्यों द्वारा विचार-विमर्श कर निम्नानुसार अपनी सहमति व्यक्त की गयी है :-

1. यमुना नदी पर अवैध खनन पर त्वरित कार्यवाही के उद्देश्य से दोनों प्रदेशो के सम्बंधित अधिकारियो के मध्य Communication Plan स्थापित किया जाना।

2. Joint Inter-State Demarcation के सम्बंध में उ0प्र0 की ओर से खान अधिकारी बागपत, उपजिलाधिकारी, बागपत/बड़ौत/खेकड़ा, उपजिलाधिकारी लोनी व दिल्ली प्रदेश की ओर से उपजिलाधिकारी करावल नगर, यमुना विहार व सीलमपुर आदि द्वारा सीमा सम्बंधित समस्त अभिलेख उपलब्ध कराते हुये 02 सप्ताह में 01 संयुक्त रूप से बैठक आयोजित कर Table Top Exercise की जाये, जिससे जल स्तर कम होने पर Joint Inter-State Demarcation पर कार्यवाही की जा सके।

3. Joint Inter-State Task Force का गठन कर अवैध खनन कर कार्यवाही किया जाना।

4. दोनों प्रदेशो के अधिकारियो के मध्य यमुना नदी क्षेत्र मे अवैध बालू खनन पर रोकथाम हेतू नियमित रूप से बैठक आहूत किया जाना।

जिलाधिकारी, गाजियाबाद महोदय द्वारा Joint Inter-State Demarcation के सम्बंध में सम्बंधित अधिकारी को आवश्यक पत्राचार कर बैठक की तिथि एवं समय निर्धारित कर अवगत कराने हेतु निर्देशित किया गया।

(कार्यवाही- समस्त सम्बंधित अधिकारी)

बैठक सह धन्यवाद समाप्त हुई।

अपरजिलाधिकारी(वि0/रा0)
गाजियाबाद।

<u>कार्यालय जिलाधिकारी गाजियाबाद</u>

<u>खनन अनुभाग</u>

पत्र सं0- 692 /ख0अनु0-गाजि0/25-26 दिनांकः 18/08/2025

प्रतिलिपिः-

1. अपर मुख्य सचिव, मुख्यमंत्री, उत्तर प्रदेश शासन, लखनऊ को सादर सूचनार्थ प्रेषित।
2. सचिव, भूतत्व एवं खनिकर्म अनुभाग, उत्तर प्रदेश शासन को सादर सूचनार्थ प्रेषित।
3. आयुक्त, मेरठ मण्डल, मेरठ को सादर सूचनार्थ प्रेषित।
4. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ को सादर सूचनार्थ प्रेषित।
5. समस्त सदस्यों को सूचनार्थ एवं अनुपालनार्थ प्रेषित।

Digitally signed by
SAURABH BHATT
Date: 18-08-2025
15:13:53

अपरजिलाधिकारी(वि0/रा0)
गाजियाबाद।